

5

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

OA No. 344 of 2008

A.K.Parida ..... Applicant

Vs

Union of India & Others. .... Respondents

.....  
Order dated: 22<sup>nd</sup> September, 2011 (ORAL)

CORAM

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

AND

THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

.....

Heard Mr. U.B. Mohapatra, Learned Senior Standing Counsel appearing for the Respondents. The Applicant (A.K.Parida) who was appearing in person is absent. It was submitted by Mr.Mohapatra, Learned SSC that the applicant is dead since long. In view of the above, since no application for substitution has been filed by any of the legal heirs of the applicant till date, in terms of sub Rul2 of Rule 19 of CAT (Procedure) Rules, 1987 this OA stands abated and is accordingly dismissed. No costs.

Registry is hereby directed to send copy of this order in the residential address of the Applicant by Regd. Post with AD.

  
Member(Judicial)

  
Member(Admn.)